

रेल जनकाल में उपर्युक्त (बी.मुद्रा प्रश्न)

(क) जी हा।

(ख) पटना सिटी रेलवे स्टेशन के परिसर में गोली बनाने के परिष्कारस्वरूप किसी भी व्यक्ति के मृत्यु या बायल होने की सूचना नहीं मिली है।

(ग) जी हा।

(घ) लगभग 7000/- रुपये।

Allotment of Book-Stalls to Unemployed Graduates

1105 SHRI LALJI BHAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether unemployed Graduates were offered Book Stalls contracts at small Railway stations which were not at all paying; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH). (a) No.

(b) Does not arise.

Offer of Free Land and Sleeper for Construction of Ernakulam—Kayam Kulam Railway Line

1106. SHRI VAYALAR RAVI: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2353 on the 13th August, 1974 regarding free land and sleeper offer of Kerala Government for Ernakulam and Kayam Kulam railway line and state:

(a) whether Government have taken a final decision regarding this offer; and

(b) if so, the salient features thereof; and if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) The offer is under consideration.

Contract with Saudi Arabia for Crude Oil

1107. SHRI SHRIKISHAN MODI:

SHRI D. D. DESAI:

SHRI PURUSHOTTAM KAKODKAR:

SHRI P GANGADEB:

SHRI RAGHUNANDAN LAJ. BHATIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether India is considering to back out of its contract with Saudi Arabia for the purchase of crude;

(b) if so, reasons therefor,

(c) whether any official delegation was sent to Saudi Arabia in September, 1974 for negotiating a credit and a cut in price, and

(d) if so, what was the reaction of Saudi Arabian Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (d). An official delegation went to Saudi Arabia in September, 1974, to explain the constraints in foreign exchange, due to which the Indian Oil Corporation was unable to lift any further shipments of crude oil during the remaining period of the current calendar year under the three year contract between PETROMIN (the National Oil Company of Saudi Arabia) and the Indian Oil Corporation. Recognising

these compelling reasons PETROMIN agreed to absolve I.O.C. of any liability to lift any further quantities of crude during the remaining period of 1974. Since no further crude supplies were to be lifted during the remainder of the current year the question of negotiating a credit and a cut in price did not arise.

Bridge Engineering Department in Vijayawada Division was undertaken; and

(c) the reasons for not accommodating the surplus workers in other vacancies?

Suggestion made by Industrial Finance Corporation to Amend MRTP Act

1108. SHRI C. K. JAFFER SHARIEF: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Industrial Finance Corporation has suggested amendment of the MRTP Act to permit big business houses to take over sick undertakings in which large investments had been made by it and other Government Undertakings; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) No such proposal was received in the Department of Company Affairs

(b) Does not arise.

Retrenchment of employees under Bridge Inspector, Rajahmundry

1109. SHRIMATI PARVATHI KRISHNAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether 33 employees with 10—15 years of service under the Bridge Inspector, Rajahmundry have been retrenched from service;

(b) whether before serving notice of retrenchment, a cadre review in the

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The services of 30 casual labourers with less than 10 years service and 3 casual labourers with more than 10 years service have been terminated due to completion of the works for which they were engaged.

(b) Yes, but no vacancies could be found.

(c) No vacancies were available to accommodate them as there is curtailment of works

Dismissal/Removal/Termination of Permanent, Temporary, Casual on Monthly Rate of Pay Employers who Participated in May, 1974 Strike (South Central Railway)

1110. SHRIMATI PARVATHI KRISHNAN: Will the Minister of RAILWAYS be pleased to state

(a) the number of employees, permanent, temporary, casual on monthly rates of pay, and casual on daily rates of wages, who were dismissed removed or whose services were terminated on account of May, 1974 strike, on the South Central Railway. Division-wise, workshop-wise;

(b) the number of employees of each category, since taken back on duty;